CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

O.A.No.07/2020

Dated Wednesday, the 22nd day of January, 2020 PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

B. Appollo,
Chowkidhar,
O/o the Department of Official Language,
Hindi Teaching Scheme,
Rajaji Bhavan, Besant Nagar,
Chennai – 600 090.Applicant
(By Advocate M/s. R.Subburaj)

Vs
The Deputy Director(South),

Hindi Teaching Scheme,

Department of Official Language,

Rajaji Bhavan, Besant Nagar,

Chennai – 600 090. ...Respondent

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondent to consider and pass final order in the applicant's representation dated 05.02.2019 within time limit stipulated by this Hon'ble Tribunal and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

- 2. The applicant joined service of the respondent department as a Group D staff, vide order dated 07.08.1991 and now he is working as MTS/Chowkidhar. Though he possessed only 9th standard during his entry into service, after that he had passed SSLC and informed the same to the department which was also entered in his service book and hence he became eligible for promotion to the post of LDC as early as in 2003 itself. The grievance of the applicant is even though his juniors are promoted to the post of LDC, he has not been considered for promotion to the post of LDC. He has made several representations in this regard. When there is no response, he has filed this OA.
- 3. When the matter came up for admission, learned counsel for the applicant would submit that applicant will be satisfied if his representation dated 04.02.2019 as Annexure A-9 to the competent authority regarding his grievance is considered and orders are passed, within a stipulated time limit.
- 4. In view of the limited relief sought and without going into the merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicant's representation dated 04.02.2019 as Annexure A-9 on the basis of the relevant rules and regulations and pass a

reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order."

(T.JACOB) MEMBER (A)

22.01.2020

(P.MADHAVAN) MEMBER (J)

M.T.